

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.105
C.P.(IB)/151(AHM)2024

Proceedings under Section 9 IBC

IN THE MATTER OF:

Vinod Meghrajani

.....Applicant

Vs

RICH VALLEY DRYFRUIT PRIVATE LIMITED

.....Respondent

Order delivered on 03/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Ravi Pahwa, Adv.

For the Respondent :

ORDER

In compliance of last order dated 19.04.2024 additional affidavit has been filed along with certain documents in support of submissions to establish debt of default. Apart from the document already annexed with the petition.

This is an application filed under Section 9 of the Insolvency & Bankruptcy Code 2016 (hereinafter referred to as "IBC, 2016") read with Rule 6 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016 (hereinafter referred to as "IB (AAA) Rules, 2016") for initiation of Corporate Insolvency Resolution Process (CIRP) against the Respondent, to appoint Interim Resolution Professional (hereinafter referred to as "IRP") and declare the moratorium for having defaulted in payment of operational debt amounting to Rs.1,35,21,657/-.

Let notices be issued to the Respondent returnable on next date. The applicant is directed to collect the notices from the registry within three days and serve upon the Respondent along with copy of this order and complete paper Book through Registered Ad post / Speed-post, Dasti mode as well as on the registered email ID within seven days from the date of this order. The Respondent is directed to reply within a week from the date of receipt of notice. Rejoinder, if any, be filed thereafter before the next date.

Proof of Service be filed by way of an affidavit before the next date of hearing.

Re-list for appears of respondents on 17.05.2024

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SAMEER KAKAR
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)